

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 13514 of 2014-DB

[Arising out of Order-in-Original/Appeal No VAP-EXCUS-000-APP-132-14-15 dated 30.06.2014 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI]

Shailesh P Bhandari

.... Appellant

Madhuban Dam Road, Village : Karad,
SILVASSA, U T OF DADRA & NAGAR HAVELI-396230

VERSUS

Commissioner of Central Excise & ST, Vapi.... Respondent

4th Floor, Adharsh Dham Building, Opp. Town Police
Station, Vapi-Daman Road, Vapi Gujarat-396191

APPEARANCE :

None for the Appellant

Shri Rajesh K Agarwal, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING /DECISION: 12.07.2023

FINAL ORDER NO. 11504/2023

RAMESH NAIR :

The appellant has submitted SVLDRS-4 form according to which the case has been settled under SVLDR Scheme, 2019. In this position, the case has been settled under SVLDRS, in terms of sub-Section (6) of Section 127 of Finance (No.2) Act, 2019, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**